

Serial No.02
Supplementary List

HIGH COURT OF MEGHALAYA
AT SHILLONG

WP (C) No.438/2019

Date of Order: 03.10.2019

Tahera Haque

Vs.

Union of India & ors

Coram:

Hon'ble Mr. Justice Ajay Kumar Mittal, Chief Justice

Hon'ble Mr. Justice H.S. Thangkhiew, Judge

Appearance:

For the Petitioner/Appellant(s) : Mr. AS Siddiqui, Adv

For the Respondent(s) : Mr. K Paul, CGC

i) Whether approved for reporting in Law journals etc.: Yes/No

ii) Whether approved for publication in press: Yes/No

This petition has been filed under Article 226 of the Constitution of India seeking issuance of writ of Habeas Corpus for securing the liberty and protection of five months breast feeding baby by the mother of the infant (petitioner) and custody is sought from the respondent No.4 who is the father of the child.

It was contended that due to the differences between the petitioner and respondent No.4, the custody of breast feeding child has been taken away from the mother-petitioner. Further, the mother is the natural guardian of the five months old child.

Issue notice to the respondents returnable on 14.10.2019.

Mr. K Paul, CGC accepts notice on behalf of respondents No.1 to 3.

Notice to respondent No.4 be served through respondent No.3.

Mr. K Paul, learned CGC has assured the Court that summon shall be served upon respondent No.4.

The respondent No.4 is directed to remain personally present along with the child on the next date.

Adjourned to 14.10.2019.

(H.S. Thanghiew)
Judge

(Ajay Kumar Mittal)
Chief Justice

Meghalaya

03.10.2019

"Lam AR-PS"

